

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 25th OF NOVEMBER, 2022

MISC. CRIMINAL CASE No. 53735 of 2022

BETWEEN:-

**YASHWANT S/O PRABHULAL JI SUTAR,
AGED ABOUT 52 YEARS, OCCUPATION:
AGRICULTURIST VILLAGE PIPLIYA KHURD
TEHSIL MANASA DISTRICT NEEMUCH
POLICE STATION KUKDESHWAR DISTRICT
NEEMUCH (MADHYA PRADESH)**

.....PETITIONER

***(SHRI NUPUR GARG, LEARNED COUNSEL
FOR THE PETITIONER.)***

AND

**THE STATE OF MADHYA PRADESH STATION
HOUSE OFFICER THROUGH POLICE
STATION KUKDESHWAR DISTRICT
NEEMUCH (MADHYA PRADESH)**

.....RESPONDENTS

***(SHRI BHUVAN DESHMUKH GA APPEARING
ON BEHALF OF ADVOCATE GENERAL.)***

*This application coming on for order this day, the court
passed the following:*

ORDER

This is the applicant's 4th repeat bail application filed under Section 439 of Cr.P.C. seeking **temporary bail** on the ground of marriage of son of the applicant.

The applicant is implicated in connection with Crime No. 177/2016 registered at Police Station-Kukdeshwar, District – Neemuch (MP) for offence punishable under Sections 8 / 15, 29 of NDPS Act.

Learned counsel for the applicant submits that marriage of son of the applicant is going on from 02/12/2022 to 06/12/2022 therefore, he prays for grant of temporary bail to the applicant.

Learned counsel for the respondent/State submits that factum of marriage of the applicant has been verified and according to the verification report, marriage of son of the applicant is scheduled from 02/12/2022 to 06/12/2022

After due consideration and looking to the health condition of wife of the applicant, it would be appropriate to enlarge the applicant on temporary bail for a period of 21 days from the date of his release.

Accordingly, the bail application is allowed. The applicant is directed to be released on temporary bail for a period of **21 days** subject to his furnishing a personal bond in the sum of **Rs.75,000/- (Rupees Seventy Five Thousand)** with one surety of like amount to the satisfaction of Trial Court/Committal Court. The applicant shall surrender himself before the concerned trial Court immediately on the expiry of **21 days**.

He shall also abide by the conditions enumerated under Section 437(3) of Code of Criminal Procedure, 1973.

Present application stands allowed and is disposed of in above terms.

Let a copy of this order be sent to the Court concerned for compliance.

Certified copy as per rules.

(ANIL VERMA)
J U D G E